

(A)

CAT / J / II

Mr. Pramod Kumar Mohapatra

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./B.A. No..... 775/6 199

Smt. Purnima Besra &amp; Anr. .... Applicant(s)

Versus  
Union of India & Ors. .... Respondent(s)

Sr. No	Date	Order with Signature
1	18.10.96	<p>REGISTER</p> <p>Sr Registrar</p> <p>Nobody is present for the applicant when called. Adjourned to 12.11.1996.</p> <p>Parasimha MEMBER (ADMINISTRATIVE)</p> <p>For Regn. P. 1 DB 17/10/96 SOL (S)</p>
2.	12.11.96.	<p>An adjournment is sought on behalf of Sri P.K.Mohapatra, counsel for the applicant. Adjourned to 28th November, 1996.</p> <p>Parasimha Member (A).</p> <p>Ad. to 12.11.96.</p>
3	28.11.96	<p>In this Application the prayer is to direct the Respondents to consider the case of the applicant No.2 for appointment on compassionate grounds. Applicant No.1 is the wife of the deceased employee late Ramprasad Besra. Applicant No.2 is his daughter. They belong to Scheduled Tribe community. Applicant No.1's husband died in harness while working as Postal Assistant, Keonjhargarh Post Office.</p> <p>Parasimha Member (A).</p> <p>Ad. to 28.11.96 for Adm. P. 1</p> <p>Bench</p>

Serial No. of Order	Date of Order	Order with Signature	
..3 28.11.96		<p>It is submitted by the counsel for the applicants that the daughter of the deceased (Applicant No.2) filed an application (date not known) for an appointment on compassionate grounds. The Superintendent of Post Offices, Keonjhar (Respondent No.4) sent an intimation dated 12.1.1995 (Annexure-3) synopsis form part-I and required the particulars to be submitted as early as possible. These documents were furnished on 24.1.1995 to Respondent 4. Subsequently by a petition dated 4.12.1995, the applicant submitted before the Respondents 2, 3 and 4 for consideration of her case. The grievance before me is that there is no response to her application.</p> <p>Without going into the merits of the case this Original Application can be disposed of by giving a suitable direction to the Chief Post Master General, Orissa Circle, Respondent No.2, who is ultimately the authority to decide the cases of compassionate appointment. He is also Chairman of the Circle Relaxation Committee.</p> <p>In view of the facts stated above, it is directed that Respondent No.2 shall consider the particulars submitted in response to Respondent No.4's requisition on 4.12.1995 and dispose of the same within a period of six weeks from the date of receipt of this order.</p> <p>Shri Ashok Mohanty, Senior Standing Counsel is present and heard.</p> <p>With this direction the Application is disposed of at the admission stage itself.</p>	<p>Order no.3 Dt. 28.11.96</p> <p>A copy of Order may be given to both counsels and copy of application be given to respondent counsels.</p> <p>Ashok Mohanty 3/12/96 S.O.(J)</p> <p>Received certified copy Pabitra 5/12/96</p> <p>Received copy on the above date on behalf of A.M. S/o 5/12/96</p>